

**(2021) 06 SEBI CK 0174**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No.693, 694, 695, 696 Of 2021, Appeal No.418 Of 2021

Dizzy Stone Trading Pvt. Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 18-06-2021

**Acts Referred:**

**Citation :** (2021) 06 SEBI CK 0174

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer;M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Rinku Valanju, Pratham Masurekar, Aditya Shah, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

**Final Decision :** Disposed Of

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## **Judgement**

1. The matter has been taken up for admission. The urgency Application is accordingly disposed of. The certified copy of the impugned order shall be

provided by the respondent within 10 days from today. The same shall be filed by appellant in the registry. The exemption application is accordingly

disposed of.

2. Upon hearing the parties, we grant three weeks time to the respondent to file a reply. Three weeks thereafter to the appellant to file rejoinder. The

matter would be listed for admission on August 12, 2021.

3. Considering the facts that has been brought on record, we direct that the effect and operation of the impugned order shall remain stayed during the

pendency of the appeal. The stay application and the other application for sale of securities are accordingly disposed of.

4. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.